

ITEM NO.107

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 891/2016

SANJEEV JAIN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Crl.A. No. 892/2016 (II)

Date : 04-12-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Appellant(s) : Dr. Vinod Kumar Tewari, AOR
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Ravi Ketan, Adv.
Mr. Sahil Singhal, Adv.
Ms. Harshita, Adv.
Mr. Bhavya Goyal, Adv.

Mr. Farrukh Rasheed, AOR
Ms. Shifa, Adv.

For Respondent(s) : Mr. A. Raghunath, AOR

Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kr. Gill, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Anurag Pandey, Adv.
Mr. Dharam Raj Ohlan, Adv.
Mr. Y.p. Singh, Adv.
Mr. Pankaj Gupta, Adv.
Mr. Akash, Adv.
Mr. Srajan Shankar Kulshreshtha, Adv.

Mr. Farrukh Rasheed, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the appellant(s) submits that appellant Sanjeev Jain in Criminal Appeal No. 891/2016 has died. Similarly, respondent Nos. 2, 3 and 4 in Criminal Appeal No. 892/2016 have died. He will produce the death certificate concerning respondent No. 3, Rajiv Kumar within a period of two weeks. The statement is taken on record.
2. Mr. Srajan Shankar Kulshreshtha, appearing on behalf of Mr. Vishwa Pal Singh, Standing Counsel for respondent-State of Uttar Pradesh is directed to verify the information about death of the appellant in Criminal Appeal No. 891/2016 and respondent Nos. 2, 3 and 4 in Criminal Appeal No. 892/2016.
3. List the matters on 28.01.2026.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER (NSH)